

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**OA No. 060/01067/2014      Date of decision- 13.07.2015.**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

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1. Renu D/o Tasvir Singh R/o H. No. 624, Sector 7-B, Chandigarh.
2. Seema D/o Tasvir Singh R/o H. No. 844, Sector 27, Panchkula, Haryana.

**...APPLICANTS**

**BY ADVOCATE :** Sh. J.S. Dahiya.

**VERSUS**

1. Union of India through Secretary to Government of India, Ministry of Education, New Delhi.
2. Secretary, Education Department, Union Territory, Chandigarh.
3. Director, Public Instructions, Education Department, (U.T), Sector 9, U.T. Chandigarh.

**...RESPONDENTS**

**BY ADVOCATE:** Sh. G.S. Sullar, Advocate vice Sh. H.S. Sullar, counsel for the respondents.

ORDER (ORAL)

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-**

1. Heard.
2. The learned counsel for the applicants submits that name of applicant no. 1 has not been figured in the merit list, thus, O.A. qua her has been rendered infructuous and may be dismissed as such and the applicant no. 2 is the applicant no. 4 in O.A No. 060/00354/2015, wherein she is also seeking the benefit under the Sport Quota, therefore, he may be permitted to withdraw the present petition qua her enabling to pursue her remedy in the aforementioned case.
3. Ordered accordingly.

*Uday Kumar Renu*  
**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 13.07.2015.**

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